

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

TUESDAY, THE 07TH DAY OF APRIL, 2020 /18TH CHAITHRA, 1942

Bail Appl.No.682 OF 2020

CRIME NO.153/2020 OF KOTTARAKKARA POLICE STATION,
KOLLAM (DIST)

PETITIONER/1ST ACCUSED:

ANEESH BABU, AGED 29 YEARS,
S/O.BABU GEORGE, RESIDING AT VAZHAVILA VEEDU,
AMBALAKKARA P.O., KOTTARAKKARA, KOLLAM-691 532.

BY ADVS.SRI.SANDEEP R.N.
SMT.KEERTHI VIJAYAN

RESPONDENTS/COMPLAINANT:

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM.
2. THE CIRCLE INSPECTOR OF POLICE,
KOTTARAKKARA POLICE STATION, KOLLAM.

BY PUBLIC PROSECUTOR SRI.T.R.RENJITH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 07.04.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

This application is filed under Section 439 of the Cr.P.C.

2. The applicant herein is the accused in Crime No. 153 of 2020 registered at the Kottarakkara Police Station for having committed offense punishable under Sections 406, 420, 120 B, 468, 471 r/w Section 34 of the IPC.

3. Sri. Sandeep R.N., the learned counsel appearing for the applicant, submitted that a purely contractual dispute has been given the cloak of a criminal offense in disguise. He would urge that the applicant herein was arrested on 23.1.2020 and has been languishing in custody ever since.

4. Sri. T.R.Renjith, learned Senior Public Prosecutor, has opposed the prayer.

5. I have considered the submissions advanced and have gone through the records which are made available.

6. Though prima facie, the allegations appear to be very grave, it cannot be ignored that a lockdown has been imposed in the Country and the citizens therein have been advised to practice social distancing and to quarantine themselves. The Hon'ble Supreme Court as well as a Full Bench of this Court

has issued directions to decongest the Jails. In that view of the matter, I am of the considered opinion that the applicant herein can be granted provisional bail for a period of 30 days from today.

In the result, this application will stand allowed. The Superintendent of the jail wherein the applicant is incarcerated is directed to release the applicant provisionally on bail for a period of 30 days on the applicant executing a personal bond without sureties. The above order shall be subject to the following conditions:

- i. The applicant shall furnish to the Jail Superintendent, the permanent place of his abode, and he shall undertake that he will remain in quarantine for a period of 30 days from the date of this order. He shall also furnish his phone number and the phone number of his immediate relative. Before releasing the accused, the Superintendent of Jail concerned shall verify the above details. The Superintendent of Jail shall also intimate the release of the applicant to the Station House Officer of the Police Station which has registered the crime.
- ii. On being released from prison, the applicant shall report before the jurisdictional police station and shall furnish a copy of the undertaking furnished before the Jail Superintendent. The SHO concerned shall ensure that the applicant does not leave the premises, where he has undertaken to remain in quarantine till such time the lockdown period continues in force, otherwise than for emergent situations, and exceptional reasons provided under

the orders passed by Central and State Governments, for COVID-19 pandemic.

- iii. The applicant shall not tamper with the evidence or influence the witnesses in any manner whatsoever. He shall not make any contact with the victim .
- iv. The applicant shall not commit any offense while on bail.
- v. On the expiry of 30 days, ordered as above, or within three days of the withdrawal of the lockdown by the Government, whichever is earlier, the applicant shall appear before the jurisdictional Court and seek regular bail and the Court shall consider his application on its merits and pass appropriate orders.

If the applicant violates any of the conditions above, the Station House Officer may approach the jurisdictional Court and may move an application for cancellation of bail, which shall be considered and disposed of by the said Court, notwithstanding the fact that interim bail has been granted by this Court.

RAJA VIJAYARAGHAVAN.V.

JUDGE